

GOVERNMENT OF INDIA
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY
LOK SABHA
UNSTARRED QUESTION NO. 2314
TO BE ANSWERED ON: 26.12.2018

DATA LOCALISATION

**2314. SHRI MAGANTTI VENKATESWARA RAO (BABU):
SHRI ANURAG SINGH THAKUR:**

Will the Minister of Electronics & Information Technology be pleased to state:-

- (a) whether the Government had proposed Data Localisation Scheme;
- (b) if so, the details thereof;
- (c) the details of objections raised by the National and International companies on this proposal;
- (d) the measures undertaken by the Government to ensure sufficient infrastructural capabilities for compliance with data localisation clause in the draft data protection bill;
- (e) the benefits that will accrue from the data being localised; and
- (f) whether there is any negative fallout of the policy, especially on start-ups which do not have the infrastructural capabilities and if so, the response of the Government thereto?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI S.S. AHLUWALIA)

(a) to (f): The committee of experts on data protection submitted its final report along with the draft Personal Data Protection Bill on 27th July 2018. The said report analyzes various aspects pertaining to data protection such as storage of data, cross-border transfer of data. The report was put in the public domain and feedback was sought from the general public from 16th August till 10th October 2018. In response feedback has been received from a large number of stakeholders. The feedback received is presently being analyzed and thereafter draft Personal Data Protection Bill is intended to be placed in parliament.
